

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1692/2016

this the 3rd day of May, 2019

**Hon'ble Mr. S.N. Terdal, Member(J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sh. Amit Kumar Gupta (aged about 33 years)
Previously working as Teacher (Primary)
S/o Late Shri Dharam Pal Gupta
Previously employed as
R/o H.No. 150, V.P.O Ujwa
Najafgarh, New Delhi.

...Applicant

(By Advocate : Ms. Neha Garg and Mr. Nitin Garg)

Versus

South Delhi Municipal Corporation
Through its Commissioner
9th Floor, E-Block, Civic Centre
J.L.N. Marg, Minto Road
New Delhi – 110002.

...Respondent

(By Advocate : Mr. Yudhishter Sharma)

ORDER (ORAL)

Mr. S.N. Terdal:

Heard.

2. At the time of hearing, the counsel for respondent submits that the respondents are ready to pay subsistence allowance. In Annexure-B order dated 13.11.2013, it is also specifically stated that applicant is entitled for subsistence allowance. However the applicant has not submitted the required documents as per rules.

3. In view of the submissions, the OA is disposed of. Liberty is given to the applicant to submit representation with required documents to the respondents within one month. Respondents are directed to dispose of the representation with regard to his subsistence allowance within two months thereafter.

4. OA is disposed of. No order as to costs.

**(Mohd. Jamshed)
Member (A)**

**(S.N. Terdal)
Member (J)**

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